

Annexure-III

Name of the corporate debtor: Smart Card IT Solutions Limited

Date of commencement of CIRP: January 20, 2022

List of Creditors as on: 21 November 2022

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by Security Interest	Amount covered by guarantee	Whether related party?						% voting share in CoC
1	State Bank of India	05-02-2022	44,80,92,378	44,80,67,378	Loan Facilities	44,80,67,378	44,80,67,378	No	80.43	-	-	25,000	-	Note - 1
2	Tata Capital Financial Services Limited	07-02-2022	10,68,79,941	8,14,84,305	Loan Facilities	8,14,84,305	8,14,84,305	No	14.63	-	-	2,53,95,636	-	Notes - 2, 5 & 6
3	The Federal Bank Limited	07-02-2022	2,75,36,856	2,75,36,856	Loan Facilities	2,75,36,856	2,75,36,856	No	4.94	-	-	-	-	Note - 3
4	Yes Bank Limited	07-02-2022	-	-	-	-	-	-	-	-	-	-	-	Note - 4
Total			58,25,09,175	55,70,88,539	-	55,70,88,539	55,70,88,539	-	100.00	-	-	2,54,20,636	-	-

Notes

- 1 Factory land & building situated at Gat 837/2, Sasanwadi, Shirur, Pune and plant & machinery at Gat 837/2, Sasanwadi, Shirur, Pune and Gat 1284, Sasanwadi, Shirur, Pune
- 2 6 Machines (Card Issuance System) purchased from Entrust Data Corporation, USA and 1 machine (Duel Interface Card Line System) purchased from Muhlbaaur GmbH, Germany
- 3 First pari passu charge over fixed asset along with SBI.
- 4 Yes Bank Limited has been settled by the mortgagor/personal guarantors and thus on 02 May 2022 Yes Bank has withdrawn its claim.
- 5 Amount of INR 2.35 crores is reduced from Claim of Tata Capital after repayment by the personal guarantors during CIRP under a settlement agreement between Tata Capital and the personal guarantors. Till full payment by the personal guarantors under said settlement agreement to Tata Capital, the claim of Tata Capital is retained to the extent of full claim amount admitted minus amount paid by the personal guarantors. Upon successful performance of the said settlement agreement by the personal guarantors, the claim of Tata Capital shall abate in full.
- 6 Resolution Professional has filed Interlocutory Application No. 1994/2022 against Tata Capital and erstwhile directors of the Corporate Debtor for fraudulent diversion of funds u/s 66 of the Insolvency & Bankruptcy Code, 2016. The funds sanctioned by Tata Capital were payable to Entrust Corporation, USA and one more vendor but most funds sanctioned by Tata Capital were not so paid by the Corporate Debtor and therefore Entrust Corporation, USA has also filed its claim as operational creditor.